**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**I.A. NO. 458 OF 2024**
**IN**
**O.A. NO.515 OF 2023**

**IN THE MATTER OF:**

GANGA POLLUTION …APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENT

## INDEX


| SR. NO. | PARTICULARS | PG NO. |
|---|---|---|
| 1. | **REPLY ON BEHALF OF CHIEF ENGINEER, SONE, IRRIGATION AND WATER RESOURCES DEPARTMENT, STATE OF UTTAR PRADESH IN I.A. NO. 458 OF 2024 IN O.A.515 OF 2023** | 1-5 |
| 2. | **ANNEXURE –** 1<br>TRUE COPY OF LETTER DATED 02.04.2025 | 6-7 |


PLACE: DELHI
DATE: 16.05.2025

FILED BY:-

BHANWARPAL SINGH JADON
STANDING COUNSEL, STATE OF UP
Bhanwar09jadon@gmail.com
+91 9079321362

# BEFORE THE NATIONAL GREEN TRIBUNAL
## PRINCIPAL BENCH, NEW DELHI
## INTERLOCUTORY APPLICATION NO. 458 OF 2024
## IN
## ORIGINAL APPLICATION NO. 515 OF 2023

**IN THE MATTER OF:**

Ganga Pollution ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondent

**REPLY ON BEHALF OF CHIEF ENGINEER, SONE, IRRIGATION AND WATER RESOURCES DEPARTMENT, STATE OF UTTAR PRADESH IN I.A. NO. 458 OF 2024 IN O.A. 515 OF 2023.**

**MOST RESPECTFULLY SHOWETH:**

I, S K Singh, aged about 55 year S/o Late Sri K P Singh, presently posted as Chief Engineer, Sone, Irrigation and Water Resources Department, State of Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am above-mentioned answering Respondent, and I am filing the present Affidavit. That the Deponent is

NOTARY Advocate Tahsil Sadar, Varanasi R. No. 24(34)2011 GOVT OF U.P.

well conversant with the facts and circumstances of the instant case and is competent to swear this Affidavit.

2. That the Deponent has read and understood the contents of the present Affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That this O.A. pertains to the pivotal issue of defining and demarcating the Flood Plain Zone of River Ganga and its tributaries in the State of UP especially in reference to the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 and the action taken by the authorities for protecting the Flood Plain Zone.

4. That the I.A. No. 458/2024 is filed by Swami Hari Chaitnya Brahmchari on 20.07.2024. This I.A. is filled for said illegal encroachment in the left bank of River Ganga in Jhunsi, Prayagraj. That the petitioner has pleaded that

the construction of brick wall is being done against the judgement of Honourable Allahabad High Court P.I.L. No. 4003 of 2006 dated 22.04.2011.

5. That the Respondent respectfully submits that the delineation of the Flood Plain Zone (FPZ) of River Ganga, Segment B, Phase II, has been undertaken in accordance with the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. The coordinates defining the Flood Plain Zone, based on a flood frequency of 1 in 100 years, have been duly published vide Gazette Notification issued under Section 4 of the Irrigation and Water Resources Department, bearing Notification No. 24/2025/107/2025&27/Irr/4/16 (Writ) NGT/2023, dated 29.01.2025, at Lucknow. The present submission is being made in connection with Original Application No. 515/2023.

NOTARY
Jhansi Sadar Varanasi
R No 24(34)2011
GOVT OF U.P.

6. It is pertinent to mention here that the matter pertains to the jurisdiction of the Prayagraj Development Authority, Prayagraj. A copy of the aforesaid Gazette

Notification has been forwarded to the Vice Chairman, Prayagraj Development Authority, Prayagraj, under Letter No. 498/flafu/kok/, dated 02.04.2025, for further necessary action. True Copy of letter dated 02.04.2025 is annexed herein as **ANNEXURE 1**

7. It is stated that the Flood Plain Zone of the river Ganga has been determined by Irrigation Department, U.P. and the irrigation department, UP provided the coordinates of (Longitude & Latitude) sent by NIH to all the concerned departments, Uttar Pradesh and ask them to take necessary actions as per the co-ordinates (latitude & longitude). It is also stated that if the concerned departments face any issues regarding the above said coordinates, the irrigation department is ready to provide the assistance.

NOTARY Tahsil Sadar, Varanasi R No 24/3412011 GOVT OF UP

8. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

9. That the deponent is duty bound to fulfill the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure the strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be passed by Hon'ble Tribunal without demiour or delay.

16/5/25
DEPONENT

Advocate
Tahsil Sadar, Varanasi
R No 24/3412011
GOVT OF UP

**VERIFICATION**

Verified at Varanasi on this 16 day of May, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed.

Solemnly affirmed before me today at by the deponent Identified by Sh... the contents of the affidavit were read over to deponent who verified matter to be true

16.05.2025
BANARAS...
NOTARY Tahsil Sada... aranasi

16/5/25
DEPONENT

Annexure 6102

प्रेषक,

अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड,
वाराणसी।

सेवा में, पत्रांक- 500 /सिं0नि0ख0वा0/ दि0नां0-02/04/2025

उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।

विषयः— मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित—ओ0ए0 सं0—515/2023 तथा इससे सम्बन्धित ओ0ए0 सं0—527/2023 एवं सम्बद्ध आई0ए0 सं0—296/2024, 297/2024 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11.02.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि सिंचाई एवं जल संसाधन अनुभाग—4 उ0प्र0 शासन, लखनऊ के पत्र संख्या—24/2025/107/2025—27—सिं0—4—16 (रिट) एन0जी0टी0/2024/दिनांक 29.01.2025 के माध्यम से पारित आदेश में गंगा नदी के फ्लड प्लेन जोन का निर्धारण कर दिया गया है, जिसके एन0आई0एच0 द्वारा प्रेषित कोऑर्डिनेट्स (अक्षांश, देशांतर) ई—मेल के माध्यम से आपको प्रेषित कर। अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित—ओ0ए0 सं0—515/2023 में दिनांक 11.02.2025 को पारित आदेश के कम में कोऑर्डिनेट्स (अक्षांश, देशांतर) के अनुसार यथावश्यक कार्यवाही करने का कष्ट करें। उल्लेखनीय उक्त वाद की अगामी सुनवाई की तिथि—23.04.2025 को निर्धारित है।

संलग्नकः—1— मा0 राष्ट्रीय हरित अधिकरण आदेश दिनांक 11.02.2025 की प्रति।
2—सिंचाई एवं जल संसाधन अनुभाग—4 उ0प्र0 शासन, संख्या—24/2025/107/2025—27—सिं0—4—16 (रिट) एन0जी0टी0/2023/दिनांक 29.01.2025 लखनऊ के पत्र की प्रति।
3—एन0आई0एच0 द्वारा प्रेषित कोऑर्डिनेट्स ई—मेल द्वारा।

02.4.25
अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, वाराणसी।

पत्रांक— 500 /सिं0नि0ख0वा0/तद्दिनांक - 02/04 2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :—

1—मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, वाराणसी।
2—अधीक्षण अभियन्ता, सिंचाई निर्माण मण्डल, वाराणसी।
3—भंवर पाल सिंह जादौन, अधिवक्ता मा0 सर्वोच्च न्यायालय, नई दिल्ली।

02.4.25
अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, वाराणसी।

Annexure - 01

प्रेषक,

अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड,
वाराणसी।

सेवा में, पत्रांक- 498 /सि0नि0ख0वा0/ दि0नां0- 02/04 /2025-

उपाध्यक्ष, प्रयागराज विकास प्राधिकरण, प्रयागराज
द्वारा अधीक्षण अभियन्ता सिंचाई कार्य मण्डल, प्रयागराज।

498 Received 2/4/25

विषयः— मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित—ओ0ए0 सं0—515/2023 तथा इससे सम्बद्ध आई0ए0 सं0—458/2024, 556/2024, एवं 557/2024 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11.02.2025 के अनुपालन में।

उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि सिंचाई एवं जल संसाधन अनुभाग—4 उ0प्र0 शासन, लखनऊ के पत्र संख्या—24/2025/107/2025—27—सिं0—4—16 (रिट) एन0जी0टी0/2024/दिनांक 29.01.2025 के माध्यम से पारित आदेश में गंगा नदी के फ्लड प्लेन जोन का निर्धारण कर दिया गया है, जिसके एन0आई0एच0 द्वारा प्रेषित कोऑर्डिनेट्स (अक्षांश, देशांतर) ई—मेल के माध्यम से आपको प्रेषित कर। अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित—ओ0ए0 सं0—515/2023 में दिनांक 11.02.2025 को पारित आदेश के क्रम में कोऑर्डिनेट्स (अक्षांश, देशांतर) के अनुसार यथावश्यक कार्यवाही करने का कष्ट करें। उल्लेखनीय उक्त वाद की अगामी सुनवाई की तिथि—23.04.2025 को निर्धारित है।

संलग्नकः—1— मा0 राष्ट्रीय हरित अधिकरण आदेश दिनांक 11.02.2025 की प्रति।
2—सिंचाई एवं जल संसाधन अनुभाग—4 उ0प्र0 शासन, संख्या—24/2025/107/2025—27—सिं0—4—16 (रिट) एन0जी0टी0/2023/दिनांक 29.01.2025 लखनऊ के पत्र की प्रति।
3—एन0आई0एच0 द्वारा प्रेषित कोऑर्डिनेट्स ई—मेल द्वारा।

02.04.25
अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, वाराणसी।

पत्रांक— 498 /सि0नि0ख0वा0/तद्दिनांक - 02/04/ 2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :—

1—मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, वाराणसी।
2—अधीक्षण अभियन्ता, सिंचाई निर्माण मण्डल, वाराणसी।
3—भंवर पाल सिंह जादौन, अधिवक्ता मा0 सर्वोच्च न्यायालय, नई दिल्ली।

02/4/25

02.04.25
अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, वाराणसी।